

**Annual Report and Annual Accounts of
the Delhi Urban Arts Commission,
New Delhi for the year 1995-96**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1995-96, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (2) A copy of the Annual Account (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

[Placed in the Library. See No. LT-653/96]

**Memorandum of Understanding between the
Indian Oil Corporation Limited and the Ministry of
Petroleum and Natural Gas for the year 1996-97.**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in the Library. See No. LT-654/96]

12.0½ hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS**

First Report

SHRI SURAJ BHAN (Ambala) : I beg to present the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.0¾ hrs.

BUSINESS ADVISORY COMMITTEE

Seventh Report

SHRIMATI GEETA MUKHERJEE (Panskura) : I beg to present the Seventh Report of the Business Advisory Committee.

12.01 hrs.

RE: ADJOURNMENT MOTION

[English]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker Sir, it is my painful duty to bring to your notice what we have been pressing for the past two or three days. This question of an Adjournment Motion arising from the failure of the Government to give a suitable direction in respect of the conduct of Governor as evidenced most recently by events in the State of Uttar Pradesh. I do believe that an extraordinary situation has arisen. It is a multi-dimensional situation which impinges on constitutional impropriety, on a perversally partisan interpretation of the Constitution, on an unforgivable denial to the electorate of that State from finding an expression to their democratic will. I am not, I will preempt the objection that could possibly be raised to it, moving this. I have not submitted this for your consideration. What I have submitted as an Adjournment Motion is not a duplication of what is already before the House. I am well aware that if the House is seized of an issue, then through the device of an Adjournment Motion, I cannot duplicate that very issue. Therefore, my Adjournment Motion is altogether a different concern. It is a concern centred on the failure of the Government and it is upon the failure of the Government that I will be concentrating. I am also not commenting on the role and conduct of His Excellency, the Governor of UP, however condemnable that role might be, however unforgivable that role might be or however violative of the Constitution that role might be because if I intend to comment on the conduct of any Governor for that matter, and in that sense, His Excellency, the Governor of UP, then I would have to come to that and knock at your doors with a substantive motion. That is not what I have done. I have come to you and sought your permission to raise an Adjournment Motion which is again centred on the failure of the Government. I have given notice about the failure of the Government and I wish to give a voice to it and explain where does that failure arise from. The failure arises on five or seven very fundamental issues with which I believe this House must be immediately concerned. It is a matter that is of immediate occurrence and if we do not give voice to it, the immediacy of that occurrence will go. If we do not give voice to our concern in this House, whilst the rest of the world is able to do it and comment can be made in the Press, comment can be made outside and the judiciary could be seized of the issue. Yet, this House cannot be seized of the issue. That is why, I have come to you with an appeal for an Adjournment Motion.

Why is the failure of the Government involved? It is principally involved under Article 355 in giving direction. Article 355 is very specific about this. It is the bounden duty of the Union Government on what grounds direction is to be given. Direction is to be given because —